

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 133 of 2021

IN THE MATTER OF:

BSE Ltd.

...Appellant

Versus

ACIL Cotton Industries Ltd.

...Respondent

Present: -

For Appellant: Ms. Surekha Raman, Advocate.

For Respondent: None.

O R D E R
(Virtual Mode)

06.04.2021 Learned Counsel for the Appellant submits that in terms of the order dated 17.03.2021 she has taken steps for substituted service of notice by publication under local News Paper and filed Service of Affidavit through email before this Tribunal.

Learned Counsel for the Appellant is directed to file Hard Copy of Service of Notice along with Photocopy of the News Paper, within one week.

List the Appeal 'For Admission (After Notice)' on **3rd May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)